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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 21st March, 1978

N O T I F I C A T I O N
(INCOME TAX)

No.2223 (F.No.197/46/77-IT(AI): In exercise of the powers conferred by clause (v) of the sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'St. Joseph's Church Trust, Dahod' for the purpose of the said section for and from the assessment year(s) 1977-78.

sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. M/s M.A. Shah & Co., Chartered Accountants, 202, Jolly Bhavan No.2, New Marine Lines, Bombay-20.
2. The Commissioner of Income-tax, Gujarat-IV, Ahmedabad, with reference to his letter No.HQ IV/121-1/77 dated 30.1.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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(MISS GITA KRIPALANI)
ASST. DIRECTOR (RS&P).